

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-585(PB)/2017**

**IN THE MATTER OF:**

Aditya Birla Real Estate Fund

.... Applicant/Petitioner

Vs.

Amrapali Smart City Developers Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.03.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the Petitioner/Applicant : Mr. Rajeeve Mehra, Sr. Adv.  
Mr. Dheeraj Nair, Mr. Kunal Mimani,  
Ms. Niti A. Sachar, Advs.

For the Respondent : Mr. Alok Aggarwal, Ms. Rati Tandon, Advocates

**ORDER**

Mr. Mehra, learned Senior Counsel for the applicant has requested the Tribunal for hearing of the petition for admission. In that regard, order dated 22.02.2018, passed by Hon'ble Supreme Court has been placed before us. The order shows that a request for staying the proceedings before the Adjudicating Authority- NCLT by the developer was made and their Lordship of the Supreme Court have observed that prayer made on behalf of the developers with regard to insolvency proceedings before NCLT shall be made as advised before the said Forum

*Raj*

Be that it may be, keeping in view the propriety and hierarchy of the Courts, we leave the parties to move appropriate application before Hon'ble the Supreme Court seeking clarification as to whether the proceedings before the NCLT are to continue or deemed to be stayed.

List for further consideration on 3<sup>rd</sup> April, 2018.

-Sd-

**(M.M.KUMAR)**  
**PRESIDENT**

-Sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**